



ITEM NO.55

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.
19931/2025

[Arising out of impugned final judgment and order
dated 16-05-2025 in CRLA No. 1846/1983 passed by
the High Court of Judicature at Allahabad]

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 313498/2025 - SUSPENSION OF SENTENCE)

**Date : 19-01-2026 This matter was called on for
hearing today.**

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Abhay Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Anita Kanungo, AOR

For Respondent(s) :Mr. Apoorva Aggarwal, A.A.G.
Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the
following
O R D E R

1. Leave granted.
2. Heard learned counsel for the appellants.
3. Considering that the incident occurred on 29.10.1981 and since thereafter, the appellants have been on bail granted by the Trial Court and by the Appellate Court and considering the present age of the appellants i.e., Chheetar Singh (82 years), Omprakash (71 years), Tota Ram (81 years), Bani Singh (85 years) and Sanni (77 years), we are inclined to release the appellants on bail.
4. Accordingly, the appellants shall be released on bail subject to such conditions and restrictions as may be imposed by the jurisdictional Trial Court.
5. Post the appeal for final hearing in due course.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)